

**Central Administrative Tribunal  
Principal Bench, New Delhi**

OA No. 2792/2016  
This the 19th day of August, 2016

**Hon'ble Shri Sudhir Kumar, Member (A)**

**Hon'ble Shri Raj Vir Sharma, Member(J)**

Ruchika Yadav,  
W/o Mittar Vishav  
R/o H.No. 163 A/23,  
Nehru garden colony,  
Near MITC, Kaithal,  
Haryana-136027  
Aged around 31 years  
(By Advocate: Mr. Bharat Bhushan Bhatia) ... Applicant

**Versus**

1. Government of National Capital Territory of Delhi  
Through its Secretary, Delhi Secretariat  
New Delhi.
2. Indira Gandhi Delhi Technical  
University for Women  
Through its Vice Chancellor/Registrar  
Kashmiri gate, Delhi -110006

**Order (oral)**

**Per Sudhir Kumar, Member (A)**

After advancement of some arguments, learned counsel for the applicant has conceded that the respondent No.2 Organization, which had issued the impugned order at Annexure P-I, has not so far been notified under the AT Act, and has not come under the jurisdiction of this Tribunal so far. Therefore, he seeks leave & permission to withdraw the OA as presently filed, with liberty to approach the appropriate forum, as per law, which permission is granted.

2. Accordingly, the O.A. is, therefore, dismissed as withdrawn, with liberty as above.

(Raj Vir Sharma)  
Member (J)

(Sudhir Kumar)  
Member (A)

